

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. IA/2711/2024 C.P. (IB)/1122(MB)2021

**IN THE MATTER OF**

Dr. Sohrab Bhot

... Petitioner

Vs

Rolta Bi & Big Data Analytics Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 01.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:           Adv. M. S. Bhardwaj (R1) (PH)

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**ORDER**

**IA 2711/2024-** The matter has been called up twice, there is no appearance on behalf of the Applicant. In the interest of justice, one last opportunity is granted to the Counsel for the Applicant to advance the arguments. Counsel for the Respondent No. 1 prays for time to file reply. Allowed as prayed for. Adjourned to **08.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/